Insufficient books in Library; (viii) Improper earthing point in Hanger; (ix) Improper maintenance of Tarmac; (x) Improper maintenance on side strips of Taxiways; (xi) Improper Boundary wall around operational area; (xii) Uncalibrated Battery charging equipment; (xiii) Fire fighting equipments not well equipped etc.

(c) to (d) On the basis of the observations made during the audit enforcement, the following actions were taken by DGCA against organizations:-

(i) Ahmedabad Aviation and Aeronautics Ltd.-Warning Issued.

(ii) Bombay Flying Club, Mumbai-Approval withheld from 13.07.2011-22.09.2011.

(iii) Birmi Flying Academy Pvt. Ltd., Patiala-Approval suspended from 14.09.2011-23.11.2011.

(iv) Gujarat Flying Training Institute, Vadodara-Organisation and CFI, approval suspended for two months.

Diversion of sanctioned funds to militant outfits of NER

351. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) whether Government has noticed any reports regarding divergence of fund amount from various sanctioned projects to the militant outfits of North Eastern region;

(b) if so, the details thereof including the steps taken in this regard;

(c) whether a large number of projects sanctioned by the Ministry under its different funding windows including foreign aided projects, which has not been achieved the target fixed for timely completion and total out-lay; and

(d) if so, the details thereof, State-wise, along with list of projects indicating total outlay, amount released, achievement made including action taken for their timely completion and financial allocation?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

(c) and (d) Out of the total 1385 projects, sanctioned at cost of Rs. 11389.26 crore under the NLCPR scheme and special BTC package, 663 projects at a total cost of Rs. 3726.44 crore have been completed. Out of the remaining ongoing projects, in 425 projects completion has not been achieved on the target date. A State-wise list of these projects is enclosed at Annexure-I. [*See* Appendix 225 Annexure No. 2] These projects are at various stages of implementation. For the timely completion of these projects their progress is reviewed with the State Governments from time to time. To encourage the State Government for their expeditious completion, an

incentive in terms of additional retention of Rs. 20.00 crore projects as per State choice, for the best performing State in terms of completion of projects have been introduced. A State-wise list of projects sanctioned by the North Eastern Council, Shillong, whose completion have been delayed beyond their target dates, is enclosed at Annexure-II. [*See* Appendix **225** Annexure No. 3].

Implementation of Shukla Commission recommendation

352. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

(a) whether it is a fact that a forum of Chief Ministers of the North East States have submitted a charter of demands highlighting priority areas for development of north-eastern region during 1998-2004;

(b) if so, the details thereof and demand-wise details of present status; and

(c) the details of the present status and action taken by Government for implementation of the recommendations made by Shukla Commission, which was formed to study the problem of North-eastern region and to offer recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI PABAN SINGH GHATOWAR): (a) No charter of demands highlighting the priority areas for development of north-eastern region during 1998-2004 was received from Chief Ministers of North East States by the Ministry of Development of North Eastern Region.

(b) Does not arise.

(c) In order to mobilize financial resources for speedy implementation of the Shukla Commission recommendations relating to Basic Minimum Services (BMS) and infrastructure development of North East, a policy decision was taken to earmark at least 10% of the Plan Budget(s) of the Central Ministries/Departments for development of the North Eastern States. Government of India also created a Non-Lapsable Central Pool of Resources (NLCPR) consisting of unspent balance of mandatory 10% of the budgetary allocation for NER. The Ministry of Development of North Eastern Region is the nodal Ministry for administration and management of NLCPR and also for matters relating to the planning, execution and monitoring of developmental schemes and projects of NER.

As a result of the above policy initiatives, large amount of funds have been invested for the development of infrastructure in the NER (road, rail, power, ports etc.), health, education and culture, employment generation, women and child development,, backward area development etc. by the respective ministries. The year wise allocation/expenditure under earmarked funds for NER by non-exempted Ministries during the 11th Plan-2007-08, 2008-09, 2009-10, 2010-11 and 2011-12 is summarized in the table below: